

[Mr. Deputy-Speaker]

charges which will come in course of payment during the year ending the 31st day of March, 1953, in respect of 'Relations with States'.

The motion was adopted.

Mr. Deputy-Speaker: The question is:

"That a supplementary sum not exceeding Rs. 9,30,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1953 in respect of 'Miscellaneous Expenditure under the Ministry of States'."

The motion was adopted.

DEMAND No. 96—SUPPLIES

Mr. Deputy-Speaker: The question is:

"That a supplementary sum not exceeding Rs. 69,86,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1953, in respect of 'Supplies'."

The motion was adopted.

APPROPRIATION BILL

The Minister of Finance (Shri C. D. Deshmukh): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1952-53.

Mr. Deputy-Speaker: The question is:

"The leave be granted to introduce a Bill to authorise payment

and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1952-53."

The motion was adopted.

Shri C. D. Deshmukh: I introduce the Bill.

I also beg to move* that the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1952-53, be taken into consideration.

Mr. Deputy-Speaker: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1952-53, be taken into consideration."

The motion was adopted.

Clauses 1 to 3 and the Schedule were added to the Bill. The Title and the Enacting Formula were added to the Bill.

Shri C. D. Deshmukh: I beg to move:

"That the Bill be passed."

Mr. Deputy-Speaker: The question is:

"That the Bill be passed."

The motion was adopted.

The House then adjourned till Two of the Clock on Friday the 20th February, 1953.

*Moved with the recommendation of the President.